

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 79 OF 1996.

Between

Dated: 23.1.1996.

1. P.V.Ramana Murthy.
2. M.Jegarae.
3. K.S.S.Alias Mehanarae.
4. R.A.N.Murthy.
5. V.Srinivasarae.
6. V.L.N.Sastry.
7. S.S.Ramanujam.
8. P.B.G.Tilak.
9. S.V.V.Narasingarae.
10. K.Ramanjaneyulu.
11. A.Venkateswararae.
12. S.V.S.Prasadarae.
13. K.Nagaraju.
14. J.Nagaraju.

...

Applicants

And

1. The Union of India represented by the Secretary, Dept. of Telecommunications, Sanchar Bhavan, New Delhi.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.
3. The General Manager, Telecom District, Visakhapatnam.
4. The Telecom District Engineer, Adilabad

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Respondents

Counsel for the Applicants

: Sri. T.V.V.S.Murthy

Counsel for the Respondents

: Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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The relief claimed by the applicants in this OA is for a declaration that they are entitled to Productivity Linked Bonus (P.L.B.) at the rate applicable to the regular Postal Assistants for the period that they had worked as Reserve Trained Pool/Telecom Office Assistants (RTP/TOAs).

2. The applicants have given the details of the of the periods for which they worked as RTP/TOAs in Annexure A-7.

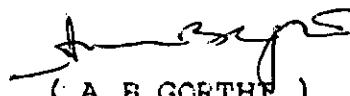
3. Similarly situated other employees approached the \_\_\_\_\_ for the applicant has drawn my attention to a judgement of Ernakulam Bench of the Tribunal (OA.171/89) in a similar \_\_\_\_\_ who put in 240 days of service in each year ending 31st March would be entitled to P.L.Bonus. It was further held that the amount of P.L.Bonus would be based on their average monthly emoluments determined by dividing the total emoluments for each accounting year of eligibility by 12 and subject to other conditions of the scheme prescribed from time to time.

4. Shri N.R.Devraj, learned standing counsel for the respondents has drawn my attention to the counter affidavit filed by the Respondents in OA.968/93. The various averments \_\_\_\_\_ for consideration before the Ernakulam Bench of the Tribunal in OA.171/89. As the applicant, herein ~~are~~ similarly situated as the applicants in the case (OA.171/89) decided by the Ernakulam Bench of the Tribunal we see no reason why the applicant should not be given similar benefit.

(28)

.. 3 ..

5. Consequently we allow this OA at the admission stage itself with a direction to the respondents to grant to the applicant the same benefits as granted by the Ernakulam Bench of the Tribunal in the aforesated case. The respondents shall comply with this order within a period of 3 months from the date of communication of this order. No order as to costs.

  
( A.B.GORTHI )

Member (Admn.)

Dated: 23rd January, 1996

sd

  
30/1/96  
Deputy Registrar (Judl.)

Copy to:-

1. The Secretary, Dept. of Telecommunications, Union of India, Sanchar Bhavan, New Delhi.
2. The Chief General Manager, Telecommunications, A.P.Circle, F
3. The General Manager, Telecom District, Visakhapatnam.
4. The Telecom District Engineer, Adilabad.
5. One copy to Sri. T.V.V.S.Murthy, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

RSMY -

09.79/96  
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APPROVED BY ✓

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A.B.GORTHI : MEMBER(A)

HON'BLE SHRI

DATED: 23/1/96

ORDER/JUDGMENT

M.A.NO./R.A./C.A.No.

IN

O.A.NO.

79/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

\* \* \*

No Spare Copy

